

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2068**  
TO BE ANSWERED ON 27.07.2017

**PUCCA HOUSES TO FAMILIES UNDER PMAY-G IN MADHYA PRADESH**

**2068. SHRI ALOK SANJAR:**  
**SHRI NAGAR RODMAL:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether all the families dwelling in the kutchha houses are proposed to be provided with the pucca houses under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G);
- (b) if so, the details thereof and the timeframe fixed for construction of pucca houses for these families under the scheme;
- (c) the number of pucca houses constructed so far in Madhya Pradesh;
- (d) the total number of families dwelling in kutchha houses which were not covered under the SECC-2011 in Madhya Pradesh; and
- (e) the time by which the said families are likely to be provided with pucca houses?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) & (b): To achieve the objective of 'Housing for All by 2022' the rural housing scheme Indira Awaas Yojana (IAY) has been re-structured into Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) which aims to provide pucca house with basic amenities to all houseless households and households living in houses with kutchha wall and kutchha roof having zero, one or two rooms as per Socio Economic and Caste Census (SECC), 2011 in the rural areas of the country. In initial phase one crore houses are proposed to be constructed over a period of three years from 2016-17 to 2018-19.

(c) : As reported by the State as on 21.7.2017, a total of 13,008 houses have been constructed under PMAY-G in the State of Madhya Pradesh.

(d) : To assess the number of beneficiaries not covered under SECC, 2011, the Gram Sabha/Village Sabha or the lowest unit of local self government, as recognized by the respective State/UT Panchayat Act, may record a separate list in the Gram Sabha resolution with reasons about households not included in the priority list, but otherwise found eligible during the proceedings of the Gram Sabha. Claimants other than those endorsed in the Gram Sabha resolution for inclusion in the list, may submit their claims to the Competent Authority within a period of six months from the day of the passing of resolution by the Gram Sabha. The Competent Authority shall enquire into the list, as endorsed by the Gram Sabha, as well as the representations received directly and submit report to the Appellate Committee. Based on the merit of the claim, the Appellate Committee may recommend including these households in the universe of beneficiaries of PMAY-G. The detailed procedure for submission of reports by Competent Authority and disposal of cases by the Appellate Committee, including timely disposal, is decided by the respective State/ UT.

The list of households proposed to be included in the universe, as recommended by the Appellate Committee, will be prepared Gram Panchayat and community wise. The decision on inclusion of these households into the Permanent Wait List shall be made after obtaining the approval of Competent Authority in the Central Government on recommendation of the State Governments including Madhya Pradesh.

(e) : The Government is committed to provide housing for all by 2022.

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